

F.No. 3/1/2023/DRAT/Delhi
Debts Recovery Appellate Tribunal
Government of India, Ministry of Finance,
Department of Financial Services

Apartment no.318, 3rd Floor, Hotel Samrat,
Chanakyapuri, New Delhi-110021.
Ph.011-24106692, 24106694.
Email: dratdelhi-dfs@nic.in
Dated: 16th April, 2026

Circular

Applications are invited for engagement of **LAW RESEARCHER** on contract basis in DRT-I, Delhi and DRT-Jaipur under the jurisdiction of **DRAT, Delhi** on contract basis, from suitable candidates, who fulfill the eligibility criteria as enclosed guidelines. It may be noted that, it is a contractual arrangement in nature and it does not bestow any right to employment with or under the Government. The period of contract initially will be one year and that may be extended upto 3 years. The form of application is enclosed as **(Annexure-I)**.

2. Duties and functions, remuneration, leave and other terms conditions of Law Researcher will be governed as per the enclosed guidelines **(Annexure-II)**.

3. Interested Candidates who are eligible for engagement as Law Researcher may submit their application in the prescribed format at the following address latest by **30.04.2026 (upto 05:00PM)** alongwith self-attested photocopies of relevant documents/certificates:

The Registrar, DRAT, Delhi
Apartment No.318, 3rd Floor,
Hotel Samrat, Chanakyapuri,
New Delhi-110021

4. The applications received without supporting documents, photograph, unsigned and incomplete in any manner, shall be summarily rejected.

(Srikanth)
Registrar


Copy to:

1. Bar Association of DRAT-Delhi and DRTs under its jurisdiction.
2. The Registrar, DRT- I, II, III Delhi, DRT-I, II, III Chandigarh and DRT-Jaipur for display it on the notice board of DRTs.
3. TA, NIC for uploading the same on DRAT website.
4. Notice Board of DRAT-Delhi.
5. The Under Secretary (DRT), M/o Finance, Department of Financial Services, 3rd Floor, Jeevan Deep, Parliament Street, New Delhi-110001.
6. Email : Live Law (info@livelaw.in) and Bar & Bench (ravi@barandbench.com) with a request to publish the notice on their website.

**APPLICATION FOR THE POST OF LAW RESEARCHER IN DRT-I, DELHI AND
DRT-JAIPUR UNDER THE JURISDICTION OF DRAT-DELHI**

Personal Information:

1. Name of the Applicant: _____
2. Father's Name : _____
3. Date of Birth : _____
4. Registration/Enrolment as an advocate with Bar Association: _____
5. E-mail address: _____
6. Mobile Number: _____
7. Permanent Address: _____
City _____ State _____ PIN Code _____
8. Correspondence Address: _____
City _____ State _____ PIN Code _____
9. Choice of Station for engagement (tick your choice)
Debts Recovery Tribunal-1, Delhi ()
Debts Recovery Tribunal-Jaipur ()

Current
Passport size
photograph to
be pasted and
signed across

10. Details of Educational Qualification

S.No	Name of the Examination	Board/University	Year of Passing	Marks obtained (Percentage)

11. Knowledge of computer applications. Please elaborate:

11. Additional Information: is there any additional information you would like to provide that may support your application?

12. Experience (including legal internship), if any.

13. Published Research Paper/Article/ Write up, if any

By signing below, I certify that the information provided in this application is true and complete to the best of my knowledge. I also undertake that I do not have relation with any officials of DRATs/DRTs.

Place:

Date:

Signature of Applicant

Guidelines for Engagement of Law Researcher in DRT-I, Delhi and DRT-Jaipur under the Jurisdiction of DRAT-Delhi.

(i) Essential Qualifications: -

- a. The candidate must be a Law Graduate having a Bachelor Degree in Law (including integrated Degree Course in Law)/LLM with 55% minimum marks from any College/University/Institution established by law in India and recognized by the Bar Council of India for enrolment as an Advocate.
- b. The candidate must have the sound knowledge of computer application including retrieval of desired information from various search engines/process.

(ii) Age Limit:

The candidate must not be below the age of 21 years and not above 30 years as on the last date of receipt of applications.

(iii) Duties and Functions of Law Researcher: -

- a) Reading of the case files, preparation of the case including case file and notes and chronology of the events.
- b) Identifying facts/issues and questions that may arise or may have to be addressed.
- c) Presence in the Court during the hearing of the cases, taking notes of arguments and citation.
- d) Research work on case law, books and articles for the purpose of assisting the Hon'ble Chairperson in preparation of judgments.
- e) Assisting the Hon'ble Chairperson to prepare speeches and academic papers.
- f) The Law Researcher will have free access to the Court Room and library and also to computer and internet. If necessary, he/she will be allowed access to the Chamber of the Hon'ble Chairperson with the permission of Hon'ble Chairperson.
- g) Prepare brief summary of cases as per direction of Hon'ble Chairperson, DRAT-Delhi.
- h) Attend the Court during hearing or regular matters and take notes of the facts and arguments.
- i) This being a full-time assignment, during the period of engagement, the Law Researcher will not be entitled to practice as advocate or to take any other employment.
- j) The Law Researcher attached to DRAT-Delhi will not be entitled to appear before the DRAT-Delhi for a period of three years from the date of termination of his/her engagement.

(iv) Terms and Conditions:

- a) The candidate must have absolute integrity, honesty and good moral character for which he/she will submit certificate of two responsible persons. He should not be involved in criminal case whether convicted or against whom criminal trial is pending.
- b) He/She shall maintain utmost secrecy in respect of matters which come to his/her notice by virtue of the assignment and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or his deliberations with other or in any manner. He/she shall not disclose any fact which comes to his/her knowledge on account of such official attachment even after completion of term of assignment unless such disclosure is legally required in discharge of lawful duties.
- c) The Legal Researcher will not accept any other assignment during term of assignment. He/she shall not practice as an advocate in any court of law during the course of his/her assignment. He/she may intimate the respective Bar Counsel for suspension of practice.
- d) He/she shall maintain punctuality in attending to his/her duties and complete confidentiality at all times.
- e) He/she shall not leave headquarter without seeking permission from Hon'ble Chairperson DRAT-Delhi.
- f) The assignment as Law Researcher will not confer any right or preference for any employment under any court or government.
- g) The timing of duty for the Law Researcher will be the official timing of the DRAT. He/She will also mark their attendance on daily basis, based on which honorarium will be paid to him/her.
- h) The Law Researcher shall wear a black coat and tie and while on duty he/she shall also wear a badge issued by DRAT and shall carry a photo affixed identity card. The identity card will be returned to the DRAT at the time of termination of contract.

(v) Nature of Engagement:-

- a) It is a contractual arrangement in nature and it does not bestow any right to employment with or under the Government.
- b) The period of contract initially will be one year and that may be extended upto 3 years with the approval of the Hon'ble Chairperson, DRAT-Delhi. Extension of contract will be allowed for a yearly basis in one time.
- c) Experience Certificate will be issued by the DRAT-Delhi after completion of contract period. No Experience Certificate will be issued if the Law Researcher withdraws his/her service before the contract/extended period of contract.
- d) There is option to give up the contract by giving one month's advance written notice by the DRAT-Delhi and similarly by the Law Researcher.

(vi) Leave:-

- a) Law Researcher may be permitted 12 days paid leave in a year, subject to maximum of three days leave in a month.
- b) No honorarium shall be paid for unauthorized absence as also for days exceeding permissible leave.

- c) The Hon'ble Chairperson of DRAT-Delhi shall be the Competent Authority to sanction his/her leave.

(vii) Fixed Honorarium:-

The Law Researcher may be paid a monthly fixed remuneration which will be Rs.60,000/- (Sixty Thousand only).

(viii) Termination of Contact:

In case of termination of contract, Hon'ble Chairperson of DRAT-Delhi is the competent authority to issue order in this regard.

Declaration:

1. I UNDERTAKE THAT I HAVE NO RELATION WITH ANY OFFICIALS OF DRATs/DRTs.
2. I ALSO UNDERTAKE THAT I SHALL MAINTAIN UTMOST SECRECY IN RESPECT OF MATTERS WHICH COME TO MY NOTICE BY VIRTUE OF THE ASSIGNMENT AND SHALL ENSURE THAT NO INFORMATION, DOCUMENT OR ANY OTHER THING IS LEAKED OUT BECAUSE OF MISHANDLING OF PAPERS OR DELIBERATIONS WITH OTHER OR IN ANY MANNER.
3. I ALSO UNDERTAKE THAT I SHALL NOT DISCLOSE ANY FACT WHICH COMES TO MY KNOWLEDGE ON ACCOUNT OF SUCH OFFICIAL ATTACHMENT EVEN AFTER COMPLETION OF TERM OF ASSIGNMENT UNLESS SUCH DISCLOSURE IS LEGALLY REQUIRED IN DISCHARGE OF LAWFUL DUTIES.
4. I WILL ALSO NOT ACCEPT ANY OTHER ASSIGNMENT DURING TERM OF ASSIGNMENT.
5. I AM NOT PRACTICING AS AN ADVOCATE IN ANY COURT OF LAW DURING THE COURSE OF MY ASSIGNMENT.
6. I INTIMATE THE RESPECTIVE BAR COUNSEL FOR SUSPENSION OF PRACTICE.
7. I SHALL MAINTAIN PUNCTUALITY IN ATTENDING TO MY DUTIES AND COMPLETE CONFIDENTIALITY AT ALL TIME.
8. I SHALL NOT LEAVE HEADQUARTER WITHOUT SEEKING PERMISSION FROM THE HON'BLE CHAIRPERSON DRAT-DELHI.
9. AS A LAW RESEARCHER I WILL NOT CONFER ANY RIGHT OR PREFERENCE FOR ANY EMPLOYMENT UNDER ANY COURT OR GOVERNMENT.
10. I WILL MAINTAIN THE TIMINGS OF DUTY AS PER THE OFFICIAL TIMING OF DRAT-DELHI.

Date:

Place:

Yours faithfully,

Sign. _____

Name: _____